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A.C.Senapati Vrs. UOI

Admission Sl. No. 8
O.A. No. 260/00202 of 2015
Order dated: 07.05.2015

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

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Heard Mr. A.K.Patnaik, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. After hearing in extenso, Mr. Patnaik submitted that the authorities have acted in violation of Master Circular No. 31 in which provisions for promotion of Non-Gazetted Group-C staff to selection posts have been enumerated.

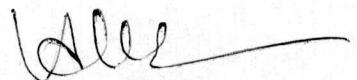
3. On being questioned, whether the applicant has availed of any departmental remedy putting forth his grievance before the appropriate authority, Mr. Patnaik fairly submitted that though the applicant has not ventilated his grievance before the authorities, now he wants to ventilate it before the appropriate authority, i.e. Sr. Divisional Personal Officer, Waltair, East Coast Railway, Andhra Pradesh (Respondent No.2) and, accordingly, wants to withdraw this O.A.

4. Taking into account the submission made by Mr. Patnaik, Ld. Counsel for the applicant, this O.A. is allowed to be withdrawn with liberty to the applicant that he may file representation to



Respondent No.2 within a period of 2 weeks and in such an eventuality Respondent No.2 may consider the same as per rules and regulations in force and communicated the order in a well reasoned order within a period of four weeks therefrom. However, I make it clear that if no representation is received by Respondent No.2 within two weeks from today then this order will have no application on the part of the Respondents.

5. With the aforesaid observation and direction, this O.A. stands disposed of being withdrawn.
6. As prayed for by Mr. Pattnaik, the applicant may enclose a copy of this order along with the representation.


MEMBER(Judl.)

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